

C O N T E N T S

**Fifteenth Series, Vol. XIII, Sixth Session, 2010/1932 (Saka)
No. 5, Tuesday, November 16, 2010/Kartika 25, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, November 16, 2010/Kartika 25, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

MADAM SPEAKER: Question Hour. Q.101 – Dr. M. Thambidurai.

... (Interruptions)

11.0¼ hrs.

At this stage Shri Dilipkumar Mansukhlal Gandhi and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

11.0½ hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। प्रश्न काल चलने दीजिए।

... (व्यवधान)

11.0¾ hrs.

At this stage Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

11.01 hrs.

At this stage Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

* Not recorded

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha reassembled Twelve of the Clock

(Dr. Girija Vyas *in the Chair*)

12.0½ hrs.

*At this stage Shri Shailendra Kumar, Shri Ganesh Singh and some other hon. Members came and stood on floor of near the Table
... (Interruptions)*

12.0¾ hrs.

PAPERS LAID ON THE TABLE

MADAM CHAIRMAN: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Pranab Mukherjee, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2010-11)-Performance Audit Report on the Issue of Licences and Allocation of 2G Spectrum by the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 3186/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3187/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010.

(Placed in Library, See No. LT 3188/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010.
- (Placed in Library, See No. LT 3189/15/10)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010.
- (Placed in Library, See No. LT 3190/15/10)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010.
- (Placed in Library, See No. LT 3191/15/10)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room & Training Centre, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room & Training Centre, Kolkata, for the year 2009-2010.
- (Placed in Library, See No. LT 3192/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010.

(Placed in Library, See No. LT 3193/15/10)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010.

(Placed in Library, See No. LT 3194/15/10)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010.

(Placed in Library, See No. LT 3195/15/10)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3196/15/10)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010.

(Placed in Library, See No. LT 3197/15/10)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010.

(Placed in Library, See No. LT 3198/15/10)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010.

(Placed in Library, See No. LT 3199/15/10)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2009-2010.+

(Placed in Library, See No. LT 3200/15/10)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3201/15/10)

(16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, for the year 2009-2010.

(Placed in Library, See No. LT 3202/15/10)

(17) A copy of the Coir Industry (Seventeenth Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 810(E) in Gazette of India dated 4th October, 2010, under sub-section (4) of Section 26 of Coir Industry Act, 1953.

(Placed in Library, See No. LT 3202-A/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of Shri Ajay Maken, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Rules, 2010 published in Notification No. G.S.R. 656(E) in Gazette of India dated 4th August, 2010.
(Placed in Library, See No. LT 3203/15/10)
- (ii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 670(E) in Gazette of India dated 11th August, 2010.
(Placed in Library, See No. LT 3204/15/10)
- (iii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 671(E) in Gazette of India dated 11th August, 2010.
(Placed in Library, See No. LT 3205/15/10)
- (iv) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 685(E) in Gazette of India dated 19th August, 2010.
(Placed in Library, See No. LT 3206/15/10)
- (v) The Indo-Tibetan Border Police Force, Pioneer Cadre Group 'B' and 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 686(E) in Gazette of India dated 19th August, 2010.
(Placed in Library, See No. LT 3207/15/10)
- (vi) The Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre Group 'A' and 'B' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 687(E) in Gazette of India dated 19th August, 2010.
(Placed in Library, See No. LT 3208/15/10)
- (vii) The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karmachari) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 691(E) in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3209/15/10)

- (viii) The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 692(E) in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3210/15/10)

- (ix) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 693(E) in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3211/15/10)

- (2) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 18 of Central Reserve Police Force Act, 1949, Section 141 of the Border Security Force Act, 1968, Section 156 of the Indo Tibetan Border Police Force Act, 1992, Section 155 of the Sashastra Seema Bal Act, 2007 and Section 165 of the Assam Rifles Act, 2006:-
- (i) The Central Paramilitary Forces Combined (Dental Surgeons Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 647(E) in Gazette of India dated 2nd August, 2010.
- (ii) The Central Paramilitary Forces Combined (Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 648(E) in Gazette of India dated 2nd August, 2010.
- (iii) The Central Paramilitary Forces Combined (Super Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 649(E) in Gazette of India dated 2nd August, 2010.

(Placed in Library, See No. LT 3212/15/10)

(4) A copy of the Assam Rifles Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated 25th August, 2010 under sub-section (3) of Section 165 of the Assam Rifles Act, 2006.

(Placed in Library, See No. LT 3213/15/10)

(5) A copy of the Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 834(E) in Gazette of India dated 13th October, 2010 under Section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 3214/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 139 of the National Security Guard Act, 1986:-

- (i) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 published in Notification No. G.S.R. 834(E) in weekly Gazette of India dated 25th July, 2010.
- (ii) The National Security Guard (Group 'A' posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 120 in weekly Gazette of India dated 31st July, 2010.

(Placed in Library, See No. LT 3215/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) in Gazette of India dated 30th September, 2010, making certain amendments in the Notification No. G.S.R. 551(E) dated 21st June, 2010 under Section 83 of the Standards of Weights and Measures Act, 1976.

(Placed in Library, See No. LT 3216/15/10)

(2) A copy of the Plant Varieties Protection Appellate Tribunal (Applications and Appeals) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated 21st September, 2010, under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

(Placed in Library, See No. LT 3217/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3218/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notification (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

(i) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009) published in Notification No. G.S.R. 549(E) in Gazette of India dated 24th July, 2009.

- (ii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009 published in Notification No. G.S.R. 711(E) in Gazette of India dated 30th September, 2009.
- (iii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2010 published in Notification No. G.S.R. 483(E) in Gazette of India dated 8th June, 2010.

(Placed in Library, See No. LT 3219/15/10)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 963(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C (Bijni-WB Border Section) in the State of Assam, alongwith a delay statement.
 - (ii) S.O. 964(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam, alongwith a delay statement.
 - (iii) S.O. 1498(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Kalka-Shimla Section) (Bypass Chainage) in the State of Himachal Pradesh.
 - (iv) S.O. 1502(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) (Bypass Chainage) in the State of Himachal Pradesh.

- (v) S.O. 1998(E) published in Gazette of India dated the 13th August, 2010, authorising the Sub-Divisional Officer (Civil), as the competent authority to acquire land for building, maintenance and operation of National Highway No. 21 (New NH No. 154) in the State of Himachal Pradesh.
- (vi) S.O. 2410(E) published in Gazette of India dated the 4th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 20 (New NH No. 154) in the State of Himachal Pradesh.
- (vii) S.O. 1470(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (viii) S.O. 1623(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (ix) S.O. 1806(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (x) S.O. 1727(E) to S.O. 1733(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (xi) S.O. 766(E) and S.O. 767(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

- (xii) S.O. 1049(E) published in Gazette of India dated the 10th May, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 95 in the State of Punjab.
- (xiii) S.O. 1448(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (xiv) S.O. 1449(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Pathankot-Jammu Section) in the State of Punjab.
- (xv) S.O. 1450(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- (xvi) S.O. 1451(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xvii) S.O. 2186(E) published in Gazette of India dated the 7th September, 2010, authorising the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 234 (Belur-Banavara Section) in the State of Karnataka.
- (xviii) S.O. 2187(E) published in Gazette of India dated the 7th September, 2010, authorising the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land

for building, maintenance and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.

- (xix) S.O. 2611(E) published in Gazette of India dated the 22nd October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 90 in the State of Rajasthan.
- (xx) S.O. 1294(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg-Bareli Section) (including construction of bypass) in the State of Madhya Pradesh.
- (xxi) S.O. 1577(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxii) S.O. 1699(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1701(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Madhya Pradesh.
- (xxiv) S.O. 1426(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxv) S.O. 1378(E) published in Gazette of India dated 10th June, 2010, making certain amendments in the Notification No. S.O. 1041(E) dated 27th June, 2007.

- (xxvi) S.O. 1423(E) published in Gazette of India dated 14th June, 2010, making certain amendments in the Notification No. S.O. 2974(E) dated 23rd November, 2009.
- (xxvii) S.O. 1444(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonapat Section) in the State of Haryana.
- (xxviii) S.O. 1569(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxix) S.O. 1814(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for construction of Foot Over Bridges on National Highway No. 8 in the State of Haryana.
- (xxx) S.O. 1343(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xxxi) S.O. 839(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1392(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border to Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 754(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

- (xxxiv) S.O. 1352(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul to Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxxv) S.O. 887(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxvi) S.O. 888(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1268(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1076(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (MP/MH Border-Dhule Section) in the State of Maharashtra.
- (xxxix) S.O. 1499(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (xl) S.O. 1500(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.

- (xli) S.O. 1161(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.
- (xlii) S.O. 1712(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/KNT Border Section) in the State of Karnataka.
- (xliii) S.O. 1597(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (xliv) S.O. 1810(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (xlv) S.O. 1811(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xlvi) S.O. 509(E) and S.O. 510(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xlvii) S.O. 678(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.

- (xlvi) S.O. 1016(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xlix) S.O. 1023(E) and S.O. 1024(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (l) S.O. 1045(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (li) S.O. 1067(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (lii) S.O. 1042(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (liii) S.O. 1176(E) published in Gazette of India dated the 19th May, 2010, authorising the Special Deputy Collector (Land Acquisition), National Highway-5, Visakhapatnam, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (liv) S.O. 1177(E) published in Gazette of India dated the 19th May, 2010, authorising the Revenue Divisional Officer, Vijayanagaram, as the

competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.

- (lv) S.O. 1178(E) published in Gazette of India dated the 19th May, 2010, authorising the Revenue Divisional Officer, Vijayanagaram, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lvi) S.O. 1476(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 05 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (lvii) S.O. 1284(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (lviii) S.O. 1393(E) and S.O. 1395(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lix) S.O. 1572(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (lx) S.O. 1425(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (lxi) S.O. 1295(E) published in Gazette of India dated the 1st June, 2010, authorising the Special Land Acquisition Officer (General), Nagpur, as

the competent authority to acquire land for building, maintenance and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.

- (lxii) S.O. 1446(E) published in Gazette of India dated 16th June, 2010, making certain amendments in the Notification No. S.O. 2322(E) dated 14th September, 2009.
- (lxiii) S.O. 1447(E) published in Gazette of India dated 16th June, 2010, making certain amendments in the Notification No. S.O. 2321(E) dated 14th September, 2009.
- (lxiv) S.O. 1228(E) published in Gazette of India dated 25th May, 2010, making certain amendments in the Notification No. S.O. 1459(E) dated 5th October, 2005.
- (lxv) S.O. 1421(E) published in Gazette of India dated the 14th June, 2010, authorising the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.

(Placed in Library, See No. LT 3220/15/10)

... (*Interruptions*)

12.02 hrs.

Committee on Petition

8th Report

श्री अनंत गंगाराम गीते (रायगढ़): सभापति महोदया, मैं महाराष्ट्र के रायगढ़ जिले में आर सी एफ के कोंकण रेलवे पेन-थाल ट्रैक पर यात्री सेवा शुरू किए जाने के बारे में याचिका समिति का आठवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.02½ hrs.

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

6th Report

SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR): I beg to present the Sixth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2010-11) on Action Taken by the Government on the recommendations contained in 23rd Report (14th Lok Sabha) on the subject 'Oil Refineries-A Critique'.

... (Interruptions)

12.02¾ hrs.

Standing Committee on Social Justice and Empowerment

10th Report

श्री दारा सिंह चौहान (घोसी): सभापति महोदया, मैं “अनुसूचित जनजातियां और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 का कार्यान्वयन--उसके अधीन बनाए गए नियम” विषय पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति का दसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.03 hrs.

STATEMENT BY MINISTER

Recently concluded Commonwealth Games at New Delhi*

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): Madam, I beg to lay a statement on the recently concluded Commonwealth Games (CWG), 2010, at New Delhi.

The XIX Commonwealth Games have been organized successfully in Delhi. India, with its rich haul of medals, has emerged as a significant sporting nation in the world. Indian Athletes have registered outstanding medal winning performance, even in those sports such as Gymnastics, Athletics, Swimming, etc. which have, traditionally, been poor performing Sports. Women athletes have recorded excellent performances.

The Commonwealth Games, were an occasion to celebrate sporting excellence. We got an opportunity to present our culture, our capabilities, and, warm hospitality to the whole world. The Sports and other Venues, have been acclaimed as among the best in the world. The Games have left behind, a lasting legacy for Sports, strengthened the sporting culture in the nation, and given us hope and inspiration, for greater successes in the future.

It is gratifying that both Houses of Parliament have acknowledged and expressed their appreciation for the achievements of our young sportspersons.

The achievements have been made possible through the Scheme Preparation for Indian Team for Commonwealth Games, 2010, In approving this Scheme in June 2008, our Government had the foresight to recognize the importance of specialized training for improving the performance of our sportspersons, and, enhanced the budget allocation from the existing Rs. 40 crores to Rs. 678 crores. The Scheme was implemented for about two-and-a-half years prior to the CWG-Delhi 2010. Under the Scheme, 1200 sportspersons were provided intensive training of 305 days in a year with 75 days of

* Laid on the Table and also placed in Library, See No. LT 3221/15/10

training and exposure to international competitions abroad and high quality coaching with scientific and medical back up in various disciplines.

The results of this Scheme have been excellent, with India winning 101 Medals including 38 Gold Medals, the highest ever in any major international Sporting Event. The number of medals won, were more than double the medals, India had won in the last Commonwealth Games. India stood second in the Medal Tally, after Australia, and, ahead of other major sporting nations such as England, Canada and South Africa.

The total approved outlay for CWG, 2010 was of Rs. 11687. 25 crores, including an amount of Rs. 351.48 crores, for the Commonwealth Youth Games held in Pune in 2008.

The Games were held in 18 disciplines, at 17 Competition venues. Construction of the Games village was undertaken by DDA/M/o UD. Training and Competition venues, around the city of Delhi, were financed and implemented, by various agencies such as SAI, the DDA, GNCTD, the NDMC, Universities of Delhi and Jamia Milia. The Government of Delhi, had also undertaken several City Improvement/ Sports Infrastructure projects for the Games, from its own Plan funds.

12 major stadia, such as Jawaharlal Nehru Stadium Complex, Indira Gandhi Stadium Complex, Major Dhyanchand Hockey Stadium, S.P. Mukherjee Swimming Pool Complex, were completed in good time and have won praise from all.

However, close to the date of commencement of the Games there were instances of difficulties, with the final stages of completion and Games readiness in the Games Village, and the accidental collapse of a foot overbridge near the Jawaharlal Nehru Stadium, that were, however, overcome well in time.

In view of reports regarding shortcomings in final completion deadlines and various deficiencies, the Prime Minister reviewed the preparations for the Games in a high level meeting held on 14th August, 2010 with the members of the Group of Ministers set up for overseeing CWG, 2010. Several key decisions were taken, including close monitoring at the level of Cabinet Secretary, who would liaise with Group of Ministers to ensure effective coordination amongst all

agencies. All pending works would be expeditiously completed through time bound action plans and carry out a quality audit of the completed facilities. Finally all the concerned Ministries and agencies were asked to conduct thorough investigations into all complaints that had been received, and, those found guilty, should face severe and exemplary punishment.

Madam, the government is well aware that a number of concerns have been raised regarding CWG, 2010. These include,

- (i) allegations of corruption in the conduct of the Games, misappropriation of funds, mismanagement, wasteful expenditure and wrongdoing related to the Games,
- (ii) delay in completion of sports and city infrastructure projects,
- (iii) defects in quality of construction, poor site management and escalation of costs, and
- (iv) accidents during the construction of CWG related projects; and
- (v) steps taken by the Govt. to punish the guilty,

During the Monsoon Session of Parliament, the Government had assured the House that irregularities will be enquired into and the guilty punished.

A High Level Committee (HLC) headed by Shri V.K. Shunglu has been constituted on 25.10.2010. It is to submit its report in three months.

It is expected to go into:

- (i) the role and responsibilities of the signatories to the Host City Contract and the overall implications of the obligations entered into through the Host City Contract;
- (ii) the planning and execution of development projects related to the Games, and, contracts for service delivery, with reference to time, cost and quality;
- (iii) the issues relating to the effectiveness of the organizational structure and governance for organization, preparation and conduct of the Games at all levels, including the Organizing Committee and its Key Functional Areas;
- (iv) examination of weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing in the conduct of the Games, and, recommending action on the same;

- (v) the issues relating to financing the Games, including estimates of revenue and expenditure;
- (vi) the issues concerning coordination between various agencies involved in the development of infrastructure and conduct of the Games;
- (vii) the role of international/national advisors/consultants/ officials of Organizing Committee in the conduct of the Games;
- (viii) the overall impact of the Games including legacy for city infrastructure, sports infrastructure and sports development;
- (ix) the lessons learnt for the future, on each of the above, including establishment of a mechanism for laying down timeframes and effective monitoring, creation of a legally sustainable framework for hosting similar international sporting events, appropriate financial management and internal audit, media interaction and communication etc.;

At the same time, the Comptroller & Auditor General of India has started auditing all Games related projects and the expenditure of the OC. It plans to complete this exercise within three months and present a draft report by the first week of January, 2011, The Central Vigilance Commission (CVC) is examining various complaints received regarding the Games. Other agencies such as the Central Bureau of Investigation, Enforcement Directorate and Income Tax authorities are investigating alleged irregularities.

As would be evident, we have taken several steps to address the concerns. I reiterate that all irregularities will be examined and the guilty will not be spared. I would like to assure this august House that we will carefully take on board the recommendations of the Shunglu Committee, the CAG, the CVC etc. before agreeing to host similar international sporting events.

I seek the support of this august House for these measures.

... (*Interruptions*)

12.04 hrs.

**ELECTION TO COMMITTEE
Coconut Development Board**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, on behalf of Shri
Sharad Pawar, I beg to move:

“That in pursuance of clause (e) of sub-section (4) of section 4 of the
Coconut Development Board Act, 1979 read with clause (i & ii) of sub-
rule (1) of rule 4 of the Coconut Development Board Rules, 1981, the
members of this House do proceed to elect, in such manner as the Speaker
may direct, two members from amongst themselves to serve as members
of the Coconut Development Board, subject to the other provisions of the
said Act and the rules made thereunder.”

MADAM CHAIRMAN: The question is:

“That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut
Development Board Act, 1979 read with clause (i & ii) of sub-rule (1) of rule 4
of the Coconut Development Board Rules, 1981, the members of this House do
proceed to elect, in such manner as the Speaker may direct, two members from
amongst themselves to serve as members of the Coconut Development Board,
subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

... (Interruptions)

12.04½ hrs.

**MOTION RE: TWENTY-SECOND REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER
RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to move:

“That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on 15th November, 2010, excluding item at Para No.3 of the Report, since disposed of by the House.”

MADAM CHAIRMAN: The question is:

“That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on 15th November, 2010, excluding item at Para No.3 of the Report, since disposed of by the House.”

The motion was adopted.

... (Interruptions)



12.05 hrs.

MATTERS UNDER RULE 377*

MADAM CHAIRMAN (DR. GIRIJA VYAS): Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send slips immediately at the Table of the House as per the practice.

... (*Interruptions*)

- (i) Need to provide funds under Central Road Fund for repair and reconstruction of various stretches on National Highway No. 7 in Nagarkurnool Parliamentary Constituency, Andhra Pradesh**

DR. MANDA JAGANNATH (NAGARKURNOOL): The Government of Andhra Pradesh had sent proposals for the sanction of works under Central Road Fund in the Mahaboobnagar District of Andhra Pradesh. The following roads in my Parliamentary Constituency of Nagarkurnool got damaged during the floods of October, 2009 and also during the recent rains.

- (1) Road from NH-7 to Alampoor Cross Roads to Raichur – it is an inter-State Road and connects the world famous Temple - Jogulamba-Balabrahmaswara Temple which is pilgrim place of Shakti Mata Jogulamba.
- (2) Road from NH-7 Pebbair to Kollapoor, Mahaboobnagar District, Andhra Pradesh.
- (3) Road from NH-7- Boothpoo to Achampet, Mahaboobnagar district via Nagarkurnool.

For the NH-7, Pebbair to Kollapoor only Rs. 2 crores were sanctioned earlier. All these roads got damaged during the floods of October, 2009 and many accidents are taking place on these roads. I request through you Madam, the Minister for Road Transport and Highways to allocate more funds for the reconstruction of the above

* Treated as laid on the Table

roads under Central Road Fund so as to complete the roads as early as possible.

(ii) Need to pay legitimate price for the land acquired for solid waste management project and infrastructure development undertaken by NBCC in Pandori Mehatma Village Hoshiarpur Parliamentary Constituency and make it operational

SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR): The solid waste management project at Pandori Mehatma Village in Sham Chaurasi Vidhan Sabha which falls in my Hoshiarpur Parliamentary Constituency is lying idle even after three years of the completion of project. The National Building Construction Co-operation had set up the infrastructure at a cost of Rs. 2.12 crore and handed it over to Municipal body of Sham Chaurasi Alawalpur and Adampur but neither the land has been transferred to civic bodies nor the legitimate price was given to the Pandori Panchayat. The machines fitted in the building are rusting. The electricity has been disconnected. Vermiculture component of the scheme has also been a non-starter. I request the Government through you Madam to take suitable steps to make the project functional.

(iii) Need to send a central team of medical experts to find out causes of prevalence of sickle cell anaemia disease among tribal people in Wayanad district, Kerala

SHRI M.I. SHANAVAS (WAYANAD): Wayanad district is one of the most backward districts in the country with a significant tribal inhabitation. The rise in terminal diseases such as sickle cell anaemia amongst tribals in Wayanad district is alarming and affecting tribals at large. Problem of malnutrition among pregnant and lactating women, growing incidence of sickness in children and infant mortality rates are also on the rise here.

I would urge the Central Government to send a team of medical experts to look into the issue immediately and initiate all possible measures under the centrally sponsored health care schemes immediately.

(iv) Need to ensure proper utilization of funds under Background Region Grant Fund and check their diversion to other schemes in Madhya Pradesh

श्री नारायण सिंह अमलाबे (राजगढ़): बैकवर्ड रीजन ग्रांट फंड भारत सरकार की एक महत्वपूर्ण योजना है। सरकार द्वारा इस योजना के माध्यम से पिछड़े इलाकों में समग्र विकास का पांच वर्ष की कार्य योजना एकमुश्त स्वीकृत होने के बाद प्रति वित्त वर्ष में उक्त योजना हेतु आबंटन राज्य सरकार के माध्यम से जिलों में जारी किया जाता है। किंतु, मध्य प्रदेश में वित्त वर्ष 2010-11 हेतु आज तक जिलों में राशि प्राप्त नहीं हुई है जबकि केन्द्र सरकार ने इस बाबत समुचित राशि राज्य सरकार को जारी कर दी है। भारत सरकार द्वारा कई बार मध्य प्रदेश सरकार को यह निर्देश भी जारी किये जा चुके हैं कि केन्द्रीय योजनाओं के मापदण्डों में कोई फेरबदल न किया जाये और न ही केन्द्र से प्राप्त आबंटन को किसी अन्य योजना में व्यय किया जाये।

मेरा केन्द्र सरकार से अनुरोध है कि वह यह सुनिश्चित करे कि मध्य प्रदेश के पिछड़े जिलों के विकास हेतु उपरोक्त फंड के तहत जो राशि निर्गत की गई है, उसकी उपयोगिता इन क्षेत्रों में विकास कार्य में हो और योजना के अंतर्गत स्वीकृत राशि का किसी अन्य प्रयोजन हेतु इस्तेमाल न हो।

(v) Need to ensure adequate supply of LPG in Idukki Parliamentary Constituency, Kerala

SHRI P.T. THOMAS (IDUKKI): There is severe shortage of LPG cylinder supply in my Parliamentary constituency, Idukki in Kerala. Consumers of entire Idukki district and Muvattupuzha, Kothamangalm areas are suffering due to delay in delivery. Presently consumers have to wait for more than sixty days to get the refill delivery of LPG cylinders. There are fifteen gas agencies in my parliamentary constituency and all of them are not getting sufficient supply. I request the Central Government to direct the concerned department to take immediate measures for proper supply of LPG cylinders to clear the backlog and meet the monthly demand.

(vi) Need to provide alternate passage to pedestrian traffic due to closure of VIP Gate at Chandrapura Dhanbad and reopen Phusro Railway crossing in Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): अगस्त 2010 में धनबाद वी0आई0पी0 गेट, चन्द्रपुरा रेलवे लाईन से यात्रियों को प्रवेश और फूसरो समपार को पुनः चालू करने के संबंध में मामला नियम 377 के माध्यम से उठाया गया, परन्तु दिनांक 27.10.2010 के सरकार के उत्तर में बताया गया है कि सुरक्षा और संरक्षा कारणों से इन स्टेशनों पर यात्री एवं वी0आई0पी0 सुविधाओं को बंद कर दिया गया है, जो कि तथ्यों से परे है। कोलकाता/हावड़ा प्लेटफार्म से सटे क्षेत्र में पार्किंग की व्यवस्था है, वह आज तक बंद नहीं हुई, धनबाद में वी.आई.पी. गेट के संबंध में रेलवे को गुप्तचर विभाग से प्राप्त असुरक्षा संबंधी सूचना और इस संबंध में रेलवे द्वारा की गई वांछनीय कार्यवाही के मद्देनजर चन्द्रपुर में बंद स्टेशनों के कारण यात्रियों को होने वाली असुविधाओं को दूर करने के लिए वैकल्पिक व्यवस्था अविलम्ब की जाये तथा साथ ही फूसरो में जो समपार बंद किया गया है, वह पी.डब्ल्यू.डी. और ईसीएल, सी.सी.एल और बी.सी.सी.एल को जोड़ने वाली कोल ट्रैक रोड़ है। यहां भी यात्री सुविधा हेतु समपार की वैकल्पिक व्यवस्था होनी चाहिए।

अतः सरकार यात्री सुविधा को पुनः बहाल करने के लिए मंडल प्रबंधन के निर्णय की पुनः समीक्षा और प्रभावी कदम उठाने का कष्ट करें।

(vii) Need for conversion of Jhansi-Chhatarpur Section of National Highway No. 75 covering Khajuraho, Panna, Satna, Rewa into a four-lane Express Highway

श्री वीरेन्द्र कुमार (टीकमगढ़): खजुराहो एवं ओरछा पर्यटन की दृष्टि से काफी महत्व रखने वाले स्थान हैं, जहां पर बहुत बड़ी संख्या में पूरे देश से पर्यटन का लाभ लेने सैलानी यहां पर आते हैं। इसके साथ ही साथ यह दोनों स्थान अंतर्राष्ट्रीय स्तर पर भी विदेशी पर्यटकों को भी लुभाने वाले स्थान हैं। ओरछा जहां धार्मिक एवं प्राकृतिक सौन्दर्य की दृष्टि से अपनी पहचान रखता है, वहीं खजुराहो का प्रसिद्ध मंगतेश्वर मंदिर एवं कला की दृष्टि से यहां के सभी मंदिर देशी-विदेशी पर्यटकों को बार-बार आने के लिए आकर्षित करते हैं, किंतु अंतर्राष्ट्रीय महत्व रखते हुए भी इनका जितना विकास हुआ है, उसमें अभी और भी बहुत कुछ करने की आवश्यकता है।

दिल्ली से हवाई सेवाओं के अतिरिक्त बस द्वारा सीधे ही दिल्ली एवं आगरा से झांसी, ओरछा, छतरपुर होते हुए काफी संख्या में सैलानी खजुराहो आते हैं। झांसी से छतरपुर राष्ट्रीय राजमार्ग 75 है, किंतु इस मार्ग पर बहुत बड़ी संख्या में वाहनों का आवागमन होता है। अतः वर्तमान सड़क राष्ट्रीय राजमार्ग होते हुए भी दुर्घटनाओं को आमंत्रण देती रहती हैं। इस मार्ग पर विदेशी पर्यटन को बढ़ावा देने की दृष्टि से सड़क मार्ग को और अच्छा करने की मांग लम्बे समय से की जा रही है।

अतः केन्द्र सरकार से अनुरोध है कि झांसी से छतरपुर, खजुराहो, पन्ना, सतना, रीवा मार्ग पर फोर लेन एक्सप्रेस हाईवे मार्ग के अंतर्गत सड़क बनवाने की कार्यवाही शीघ्र करवाने का सहयोग करें।

(viii) Need to construct Railway Over Bridges at level crossings in Chandauli Town Area and at Matkutta on Alinagar-Sakaldeeha railway line in Uttar Pradesh

श्री रामकिशुन (चन्दौली): देश के सबसे बड़े राज्य उत्तर प्रदेश के जनपद चन्दौली में एशिया महाद्वीप का सबसे बड़ा रेलवे यार्ड मुगलसराय में स्थित है, जहां से देश के विभिन्न राज्यों के विभिन्न स्थानों के लिए कई रेलवे लाइनें जनपद के विभिन्न भागों से होकर जाती हैं। विभिन्न रेलवे लाइनों (मुगलसराय-पटना, मुगलसराय-वाराणसी, मुगलसराय-मिर्जापुर-इलाहाबाद दोहरी रेल लाइन तथा मुगलसराय-गया-हावड़ा तेहरी रेल लाइन) के चलते जनपद चन्दौली कई भूभाग में बंट जाता है। इन रेल लाइनों पर सवारी गाड़ियों और मालगाड़ियों का भारी आवागमन होता रहता है। भारी आवागमन होने के कारण जनपद में महत्वपूर्ण रेल फाटक काफी समय तक बंद रहते हैं, जिनके कारण प्रमुख रेलवे फाटकों के सड़कों पर गाड़ी आदि का लम्बा जाम लग जाता है। जनपद वासियों को आने जाने में जाम व रेलवे फाटक बंद होने के कारण काफी कठिनाई होती है। मरीजों को अस्पताल पहुंचने में भी काफी कठिनाई होती है। इतना ही नहीं न्यायालय के वादकारियों को भी न्यायालय पहुंचने में भी काफी परेशानी उठानी पड़ती है, जिससे उनके मुकदमें आदि में समय से नहीं पहुंचने पर जुर्माना आदि देने के साथ ही न्याय मिलने में असुविधा होती है।

जनपद चन्दौली का मुख्यालय टाऊन एरिया चन्दौली में स्थित है, जहां से मुगलसराय-गया-हावड़ा तेहरी रेलवे लाइन मुख्यालय के बीचोंबीच से गुजरती है। यहां पर एकमात्र रेलवे फाटक है जो अधिकांश समय से घंटों-घंटों तक बंद रहता है, थोड़े-थोड़े समय के लिए खुलता है, जिससे यहां जिला मुख्यालय पर जाम तथा सड़कों पर वाहनों की लम्बी कतार लगी रहती है, जिसमें, छात्र, व्यापारी, बीमार व्यक्ति, वादकारी, आम जनता आदि कई घंटों तक फंसे रहते हैं। कम समय तक रेलवे फाटक खुलने से जल्दी-जल्दी फाटक पार करने में अब तक कई लोगों की जानें जा चुकी हैं। यही हालात इन रेलवे लाइनों पर स्थित अलीनगर-सकलडीहा मार्ग के मटकुट्टा रेलवे फाटक की है, जहां रेलवे फाटक बंद रहता है, जिससे वाहनों की लम्बी कतार तथा जाम लगा रहता है।

अतः इस लोक महत्व के अविलम्बनीय विषय पर सदन का ध्यान आकृष्ट करते हुए मैं भारत सरकार से जनपद चन्दौली के मुख्यालय चन्दौली के रेलवे फाटक के स्थान पर तथा अलीनगर-सकलडीहा मार्ग के मटकुट्टा रेलवे फाटक पर एक-एक ओवर ब्रिज का निर्माण कराये जाने की मांग करता हूं।

(ix) Need to provide stoppage to Swaran Shatabdi Express at Tundla Junction in Uttar Pradesh

श्रीमती सीमा उपाध्याय (फतेहपुर सीकरी): भारतीय रेल अपने विशाल नेटवर्क से यात्री और माल का परिवहन करने वाली राष्ट्रीय संवाहक के रूप में भारत के आर्थिक विकास में अत्यंत महत्वपूर्ण भूमिका का निर्वहन करती है। जिन क्षेत्रों में रेल की सुविधा नहीं है, वहां के लोग लगातार रेल सुविधाओं की मांग विभिन्न माध्यमों से करते रहे हैं।

इसी क्रम में दिल्ली से लखनऊ चलने वाली स्वर्ण शताब्दी एक्सप्रेस (अप-डाउन) की टूंडला जंक्शन पर ठहराव की लम्बे समय से मांग की जा रही है। इस ठहराव से कई जनपदों के यात्रियों को सुविधा मिल सकेगी। टूंडला जंक्शन ताजमहल के समीप है। यदि टूंडला पर उक्त ट्रेन का ठहराव कर दिया जाता है तो पर्यटन की दृष्टि से भी यह कदम लाभदायक है और रेलवे की आय भी इससे बढ़ेगी तथा स्थानीय नागरिकों को भी सुविधा मिल सकेगी।

मेरा आग्रह है कि रेल मंत्रालय स्थानीय नागरिकों व जनप्रतिनिधियों की मांगों के अनुरूप सकारात्मक कदम उठाते हुए टूंडला जंक्शन पर स्वर्ण शताब्दी एक्सप्रेस का ठहराव अविलम्ब करने के लिए आवश्यक कार्यवाही करें।

(x) Need to undertake mass production and deployment of the drone, RUSTOM, the Medium Altitude Long Endurance Unmanned Aerial Vehicle in the country

SHRI KAUSHALENDRA KUMAR (NALANDA): In order to strengthen the internal and national security the deployment of 'RUSTOM', the Medium Altitude Long Endurance Unmanned Aerial Vehicle (UAV) being developed by the Aeronautical Development Establishment – a Defence Research and Development Organisation (DRDO) lab may be considered by the Central Government at the earliest.

The drone RUSTOM can fly upto a height of 25,000 ft. and can have capacity of flying for 12 to 15 hours. With proper payload of multiple observation equipment, it can keep a hawk eye of 360 degrees on a very big area besides road, and take constant pictures of them.

It can help early detection of a major road accident, flash floods, jungle fires and droughts in nearby areas under its observation.

I, therefore, urge upon the Government to take necessary steps for the large scale production of the drone 'RUSTOM' and its early deployment in the country.

(xi) Need to check the recurring incidents of ill treatment meted out to Indian fishermen near the shores of Nagapattinam by Sri Lankan Army

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I have brought to the notice of the Union Government many a times about the incidents pertaining to the often-repeated violent attacks against the Indian fishermen in our own waters between the South-East Coast of our country and the Island Nation of Sri Lanka, especially near the shores of Nagapattinam constituency but the ill-treatment by the armed forces of Sri Lanka meted out to our poor Tamil Fishermen goes on unabated.

In all these years several fishermen have lost their lives, hundreds of them have been grievously injured and thousands of fishermen have lost their catchments and fishing tools and equipments thereby seriously hampering their livelihood. The disenchantment in the minds of the Tamil fishermen that the problems have surmounted which needs to be addressed at the earliest. The problem is due to our giving away the Katchativu Islet resulting in the overlapping of maritime boundaries the accidental unintentional straying of our fishermen in to the international waters occur. Due to this, heavy blow to our hapless fishermen recurs. Both our Navy and Coast guard could not help save our poor Indian fishermen. The Chief Minister of Tamil Nadu has also written about this to the Prime Minister. It is still reported that the presence of some third country's armed forces are observed near Katchativu. Hence, I urge upon the Prime Minister to evolve a co-ordinated mechanism to help save the lives and livelihood of our Indian fishermen from Tamil Nadu.

(xii) Need to withdraw the draft Coastal Regulation Zone Notification 2010 keeping in view the welfare of the fishing communities of the country

SHRI PRABODH PANDA (MIDNAPORE): The right to livelihood of the fishing community and other coastal poor communities along with the coastal ecology and marine reserves had come under great threat following the Draft Coastal Regulation Zone (CRZ) Notification, 2010.

In the name of strengthening the CRZ Notification 1991 the draft actually aims to dilute it with heavy blow to the rights of livelihood of the traditional and artisan fishing people and poor coastal communities.

The CRZ Notification 1991 protected the various sensitive coastal eco-system and those which were declared as 'No Development Zone'. It also protected the fishing and allied fish workers settlements upto the distance of 500 metres. It conferred rights to livelihood to fishermen and fishermen community residing in the 'No Development Zone' along with the fishing related activities.

But the Draft CRZ 2010 aims to do away with earlier provisions leaving those people at the mercy of uncertainties. The new draft also aims to legalise already rejected CMZ Notifications of 2007 and 2008.

Due to CRZ Notification of 2010 lakhs of fishermen are facing acute problem particularly in Jadha, New Jaldha, Digha, Shankarpur, Junput and other areas of Pashim Medinipur district of West Bengal among others of the country.

I, therefore, urge upon the Hon'ble Minister of Environment and Forest to withdraw the Draft CRZ Notification 2010 entirely to save the poor fishing communities of the country.

(xiii) Need to provide a manned railway crossing for movement of pedestrian and vehicular traffic at Saen village between Pipraha and Nariyan railway stations on Mujaffarpur-Motihari section in Bihar

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य के मुजफ्फरपुर जिलान्तर्गत मुजफ्फरपुर-मोतीहारी रेल लाइन में पिपराहा और नरियान स्टेशनों के बीच साईन गांव में रेल लाइन के आर पार जाने के लिए एक गुमटी की मांग वहां के लोगों ने की है, जो जायज है। क्योंकि वहां पर दोनों ओर से सड़कें बनी हुई हैं लेकिन रेल लाइन के कारण आने जाने में कठिनाई होती है। अतः आग्रह है कि वहां पर एक समपार (गुमटी) बनवा दिया जाये।

(xiv) Need to provide stoppages to Guruvayur Express (Train No. 6127/28) and Kanyakumari Express (Train No. 2633/34) at Ichengadu in Chidambaram Parliamentary Constituency, Tamil Nadu

SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): In my constituency, Chidambaram, Tamil Nadu, there is a railway Station namely ICHENGADU near Tiruchi (ICG in TPJ division) which is surrounded by developed Industrial units viz., Madras Cements, India Cements, Ambika Sugars and many other major Industries.

Ichengadu is not only surrounded by Industrial units, but also major Educational Institutions. A large number of people are using this station. It also generates about 50 crores of revenue for the Railways by way of goods transactions.

At present only local trains have stoppage at Ichengadu station. But the Trains viz., Guruvayur Express (6127/6128) and Kanyakumari Express (2633/2634) which pass via Ichengadu station have no stoppage.

I request the Hon'ble minister of Railways through you, Madam, to consider stoppages of these two trains i.e. Guruvayur Express (6127/6128) and Kanyakumari Express (2633/2634) at Ichengadu.

... (Interruptions)

MADAM CHAIRMAN: The House stands adjourned to meet again on Thursday, the 18th November, 2010 at 11.00 a.m.

12.06 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, November 18, 2010/Kartika 27, 1932 (Saka).*

